GOVERNMENT OF INDIA OVERSEAS INDIAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:326 ANSWERED ON:10.11.2010 PROTECTION OF INDIANS ABROAD Chavan Shri Harischandra Deoram

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

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- (a) the number of countries where Non-Resident Indians (NRIs) are residing;
- (b) whether the task of monitoring recruitment agencies has been streamlined;
- (c) if so, the details thereof;
- (d) whether complaints of Indian nurses being lured into menial jobs in Britain have come to the notice of the Government;
- (e) if so, the details thereof; and
- (f) the action taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

- (a): As per information compiled through the Indian Missions, Overseas Indians are residing in 189 countries.
- (b) & (c): Task of monitoring recruitment agencies is carried out as per the provisions prescribed under the Emigration Act, 1983 and Rules thereunder. The Rules were amended in July, 2009 to for further improve and streamline the regulation of Registered Agents (RAs) who recruit Emigration Check Required (ECR) category workers to notified EC countries. These Registered Agents are required to maintain office facilities and records and are responsible for welfare of the emigrant. They are required to intervene in case of disputes between the emigrant and foreign employers. In case of their failure to do so, their Registration Certificate can be suspended or cancelled and /or their security forfeited under Rules.
- (d) to (f): Information is being collected.